

REVISED

ITEM NO.23

Court 7 (Video Conferencing)

SECTION XI

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 30054/2017

(Arising out of impugned final judgment and order dated 26-05-2017 in WC No. 24040/2017 passed by the High Court of Judicature at Allahabad)

DR. SHIKHA BHARGAVA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([ALONGWITH PAPER BOOKS OF M.A. NO. 3121/2018])

Date : 12-01-2022 This petition was called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI**

For Petitioner(s)

Mr. Randhir Kumar Ojha, AOR

For Respondent(s)

**Mr. Vikramjit Banerjee, ASG
Mr. Sachin Sharma, Adv.
Mr. Ashok Panigrahi, Adv.
Ms. Suhasini Sen, Adv.
Mr. Siddhant Kohli, Adv.
Mr. Arvind Kumar Sharma, AOR**

**Mr. Harish Pandey, Adv.
Mr. Bharat Singh, Adv.
Mr. Chinmayee Chandra, Adv.
Mr. Siddhant Kohli, Adv.
Mr. Amrish Kumar, AOR**

**Mr. K.V.Vishwanathan, Sr. Adv.
Mr. Aditya Kumar Choudhary, Adv.
Mr. Arjun Singh, Adv.
Mr. Gurmehar Vaan Singh, Adv.
Mr. Chanakya Dwivedi, Adv.
Mr. Rajesh Singh Chauhan, AOR**

Mrs. B. Sunita Rao, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter on a non-miscellaneous day after
eight weeks.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER

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